NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.34/(MAH)/2014

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: Mr. Manoj Panwar

V/s

M/s. E. D. Process Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

7) Raylanomi Punjahi, J Alev fur Petitioner
1/b Teidepp Trakker

Vishal V. Chervan J April & foe Respondent

i/b Admindbhijeet Desai

ORDER TCP 34/397-398/CLB/MB/MAH/2014

- As happened on the last several occasions, again on the ground of personal reasons, the Respondent Counsel is seeking adjournment.
- Last chance given. Otherwise, after hearing the Petitioner and considering the pleadings on record, the Petition shall be decided on merits.
- Listed for final hearing on 48.02.2018 at 2.30 pm.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 18.12.2017

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Sd/M.K. SHRAWAT
Member (Judicial)